

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 994/GT/2025

Subject : Petition for truing up of 2019-24 tariff of Vindhyachal Super Thermal Power Station Stage-II (1000 MW).

Petition No. 733//GT/2025

Subject : Petition for approval of the 2024-29 tariff of Vindhyachal Super Thermal Power Station Stage-II (1000 MW).

Petitioner : NTPC Limited

Respondent(s) : MPPMCL and 5 others

Date of hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ventakesh, Advocate, NTPC
Shri Manu Tiwari, Advocate, NTPC
Shri Aniket Kanhaua, Advocate, NTPC
Shri Shahrab Zaheer, NTPC
Shri Anup Jain, Advocate, MSEDCL
Shri Nishtha Goel, Advocate, MSEDCL
Shri Ravin Dubey, Advocate, MPPMCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner requested time to file its additional submissions in compliance with ROP dated 21.1.2026 in Petition No. 994/GT/2025. The learned counsel further submitted that the additional information, as sought in terms of the said RoP, has already been filed in Petition No. 733/GT/2025.

2. The learned counsels for the Respondents sought time to file their respective reply.

3. The Commission, after hearing the parties, allowed the Petitioner to submit the additional information sought vide ROP dated 21.1.2026 in Petition No. 994/GT/2025, and also directed it to furnish the following additional information in Petition No. 733/GT/2025, after serving a copy to the Respondents, on or before **5.6.2026**.

Petition No. 733/GT/2025

a. Supplementary Tariff on FGD:

The Petitioner, vide affidavit dated 11.2.2026, has submitted information regarding a supplementary tariff for FGD, which is outside the original scope. Accordingly, the Petitioner is directed to file a separate Petition for determination of supplementary tariff for the FGD System based on the actual capital expenditure duly certified by the



Auditor, as directed by the Commission vide order dated 17.11.2021 in Petition No. 501/MP/2020 and in line with Regulation 8(4), Regulation 9(3), Regulation 14(2) and 29(4) of the 2024 Tariff Regulations.

b. Additional Capital Expenditure (ACE):

- (i) *Submit communication/letter/certificate received from M/s BHEL justifying that the immediate replacement is necessary for Pro-control P-13, along with other associated systems and confirming obsolescence of the existing Pro-control P-13 along with other associated systems. Also, justify the reason for claiming it under Regulation 25 (2) (b) and not under 25 (2) (c) of the 2024 Tariff Regulations.*
- (ii) *Justify why cyber-security measures are proposed separately in FY 2025-26 and were not included when the SCADA/control-system upgradation was planned during FY 2024-25. Also, clarify whether there is any overlap between the SCADA/control-system upgrade and the cyber-security SCADA/EMS claim.*
- (iii) *Submit the date of Commissioning for EOT Crane 2 and justify that it has completed its useful life through the OEM manual or any other documentary evidence. The Petitioner should also provide justification for treating the expenditure as admissible ACE despite the Special Allowance claim under Regulation 28 of the 2024 Tariff Regulations during the control period.*
- (iv) *Submit communication/letter/certificate from the OEM specifying that deterioration of the existing PHEs cannot be addressed through routine maintenance, chemical cleaning, gasket replacement, plate replacement, reconditioning or partial refurbishment, and that complete replacement is technically necessary.*
- (v) *Submit communication/letter/certificate from the OEM specifying that deterioration of the high-energy drain valves cannot be addressed through repair, refurbishment, replacement of internals/components or other maintenance measures, and that complete replacement is technically necessary.*
- (vi) *Submit communication/letter/certificate from the OEM specifying that deterioration of the existing air-conditioning system cannot be addressed through routine maintenance or replacement of individual components, and that complete replacement is technically necessary. The Petitioner should also provide justification for treating the expenditure as admissible ACE despite the claim of Special Allowance under Regulation 28 during the control period.*

c. End of useful life:

The Petitioner is required to provide details of RLA studies as the plant has completed its useful life in 2025, and the Petitioner has neither asked for any life extension in the useful life of the plant nor additional capital expenditure under Renovation & Modernisation.

4. The Respondents to file their reply(ies) in the matters, after serving a copy to the Petitioner, on or before **25.6.2026**. The Petitioner may, thereafter, file its rejoinder, if any, by **6.7.2026**.

5. The Petition shall be listed for hearing on **14.7.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

